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Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O. Complex,
Lodi Road,
New Delhi-110003

Date: 8TH May , 2006

The Secretary (Irrigation)
I&CAD Department
A.P. Secretariat
Hyderabad - 500022

Subject : Handri Neeva Sujala Shravanti (HNSS) Project in District Kurnool,
Andhra Pradesh – Environmental Clearance reg.

Sir,

This has reference to your letter No. CE(P)/ATP/CLEARANCES/133M, dated 04.02.2006 & subsequent letter dated 16.02.2006 & 16.03.2006 on the subject.

2. The above referred proposal was considered by the Expert Committee for River Valley & Hydroelectric projects at its meeting held on 15.02.2006.

3. It has been noted that the proposed lift irrigation project, envisages lifting of water from Krishna river for providing irrigation to 2.438 hectare area and 11.05 cumecs of drinking water supply to the chronically drought affected upland areas of the four districts of Rayalaseema region namely: Kurnool, Anantapur, Kadapa and Chittoor in Andhra Pradesh. The scheme envisages construction of the main canal of 565 km length with six branch canals and distributaries taking of the main canal and eight balancing reservoir located in the command area in the four districts. The total lift involved is 262 m in 9 stages. The main canal and all branch canals fall in Ananthapur district. Total land requirement for the project is 10582.56 ha. Out of that 440.53 ha. is forest land 75 ha. forest land is coming under submergence in Cherlopalli reservoir and 363.53 ha. forest land will be required for canal network. Forest clearance yet to be obtained. 21 villages are affected due to submergence under reservoir affecting a total 2355 families are likely to be affected due to this project. Public Hearing was conducted in four districts of Kurnool, Anantapur Kadapa & Chittor on 13.02.2006. The total cost of the project is 236.56 crores.

[Signature]

4. The Ministry of Environment and Forests hereby accords environmental clearance as per the provision of Environmental Impact Assessment, 1986, subject to the strict compliance of the terms and conditions mentioned below :-

Part - A: Specific conditions

- i) Total 2355 Families are likely to be affected by this project. The project-affected families shall be rehabilitated as per Andhra Pradesh Government's R & R Policy -2005.
- ii) Eight earth dams are proposed with different heights. Seismic design parameters for dam of height greater than 30 m needs to be approved by National Commission on Seismic Design Parameters (NCSDP), Central Water Commission, New Delhi.
- iii) A monitoring committee should be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary. The committee would also attend the Grievance Redressal of the affected peoples.
- iv) Commitment made during Public hearing by the project authority on different issues should be fulfilled.
- v) Forest Clearance should be obtained for acquiring 440.53 hectare forest land & submitted.
- vi) Water user association / co-operative and involvement of the whole community for disciplined use of available water should be provided.
- vii) Command Area Development as proposed in the EIA / EMP should be implemented. Wherever water logging should be treated through suitable drainage measures and conjunctive use of both ground water and surface water, reclamation of saline lands and measures to improve the soil fertility.
- viii) Occurrence of stagnant pools/slow moving water channels during construction and operation of the project providing breeding source for vector mosquitoes and other parasites. The canal should be properly channelised so that no small pools and poodles are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malaria or mosquito borne diseases may increase. If such a situation arises, it will be the responsibility of project authorities to take all corrective steps i.e. residual insecticidal spray in all the project impact area and surrounding 3 Km. area, keeping the flight range of mosquitoes in consideration. Proposed spraying of DDT and Paris green should not be used as these are banned products.



obtained

Part -B. General conditions

- i) Provision of supplying kerosene or cooking gas / Pressure Cooker to the labourers should be kept instead of supplying fuel wood.
 - ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood /LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.
 - iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issue the work permits.
 - iv) Restoration of construction area including dumping site of excavated materials at dam site & power house site should be ensured by leveling, filling up of borrow pits, landscaping etc. The area should be properly afforested with suitable plantation.
 - v) A multidisciplinary environmental monitoring cell inclusive of the experts from Ground Water Management, Hydrogeologist, Agriculture, Socio-economist etc. should be constituted immediately before the field activities of the project are undertaken.
 - vi) Financial provision should be made in the total budget of the project for implementation of the above suggested safeguard measures.
 - vii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore for review.
4. Officials from Regional Office MOEF, Bangalore would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection.
5. The responsibility of implementation of environmental safeguards rests fully with the Irrigation Department and Government of Andhra Pradesh.
6. In case of change in the scope of the project, project would require a fresh appraisal.
7. The Ministry reserves the right to add additional safeguard measures subsequently if found , necessary and to take action including revoking of the clearance under the provisions of the environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time- bound and satisfactory manner.

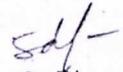


2. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.

9. A copy of the clearance letter will be marked to concerned Panchayat, if any, from whom any suggestion/representation has been received while processing the proposal.

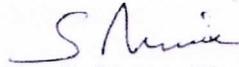
10. State Pollution Control Board / Committee should display a copy of the clearance letter at the regional office, district industries centre and collector's office / tehsildar's office for 30 days.

11. The project proponent should advertise within seven days at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at [http:// www.envfor.nic.in/](http://www.envfor.nic.in/).


(Dr. S. Bhowmik)
Additional Director

Copy to: -

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. Dr. Ravi Mallu, Special representative of Govt. of Andhra Pradesh, 1-Ashoka Road, Andhra Bhawan, New Delhi - 110001.
3. Secretary, Department of Environment, Government of Andhra Pradesh, Hyderabad.
4. Secretary, Department of Irrigation, Government of Andhra Pradesh, Hyderabad.
5. The Advisor (I & CAD) Planning Commission, Yojana Bhawan, New Delhi - 110 001.
6. The Chief Engineer (PAD), Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi - 100062.
7. Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
8. CCF, Regional Office, Ministry of Environment & Forests, Bangalore.
9. EI - Division, MOEF, New Delhi - 110001.
10. Guard file.


(Dr. S. Bhowmik)
Additional Director

